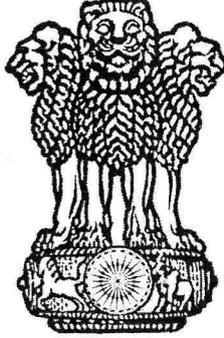


The

Kolkata **Gazette**
सत्यमेव जयते
Extraordinary
Published by Authority

MAGHA 20]

FRIDAY, FEBRUARY 9, 2024

[SAKA 1945

PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL
LAW DEPARTMENT
Legislative
NOTIFICATION

No. 149-L.— 9th February, 2024.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

Bill No. 6 of 2024

THE WEST BENGAL *THIKA* TENANCY (ACQUISITION AND REGULATION) (AMENDMENT) BILL, 2024.

A
BILL

to amend the West Bengal Thika Tenancy (Acquisition and Regulation) Act, 2001.

WHEREAS it is expedient to amend the West Bengal *Thika* Tenancy (Acquisition and Regulation) Act, 2001, for the purposes and in the manner hereinafter appearing;

It is hereby enacted in the Seventy-fifth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

1. (1) This Act may be called the West Bengal *Thika* Tenancy (Acquisition and Regulation) (Amendment) Act, 2024.

Short title and commencement.

West Ben. Act
XXXII of 2001.

The West Bengal Thika Tenancy (Acquisition and Regulation) (Amendment) Bill, 2024.

(Clauses 2, 3.)

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Amendment of section 2 of West Ben. Act XXXII of 2001.

2. In clause (2a) of section 2 of the West Bengal *Thika Tenancy (Acquisition and Regulation) Act, 2001* (hereinafter referred to as the principal Act), after the words “local authority”, the words “or Kolkata Metropolitan Development Authority” shall be inserted.

Amendment of section 6A.

3. In sub-section (2) of section 6A of the principal Act, after the words “or any local authority of the concerned area”, the words “or Kolkata Metropolitan Development Authority” shall be inserted.

STATEMENT OF OBJECTS AND REASONS.

It has been considered necessary and expedient to amend the West Bengal *Thika Tenancy (Acquisition and Regulation) Act, 2001* (West Ben. Act XXXII of 2001) to make provisions enabling Kolkata Metropolitan Development Authority to develop *thika* land under the said Act.

2. The Bill has been framed with the above object in view.

3. There is no financial implication involved in giving effect to the provisions of the Bill.

KOLKATA,
The 9th February, 2024.

FIRHAD HAKIM,
Member-in-charge.

By order of the Governor,
PRADIP KUMAR PANJA,
*Pr. Secy. to the Govt. of West Bengal,
Law Department.*